

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) Question does not arise.

(c) The sub-lease deed format for flats constructed by group housing societies could not be finalised so far due to:—

- (1) Examination of the relevancy of the sub-lease in the context of Government's decision to confer freehold rights.
- (2) Representations received from the financial institutions against the provision of the lease deed wherein it had been suggested that the provision of re-entry for breach of contract do not safeguard the interest of the institutions which have advanced loans to societies and that such safeguard should be provided for.

(d) The sub-lease deed is likely to be finalised in the next 3-4 months. The time taken for execution of lease deeds would depend upon completion of formalities by the allottee members.

Pollution of Rushikulya and Vansadhara Rivers in Orissa

4301. SHRI GOPINATH GAJAPATHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware of the pollution of Rushikulya and Vansadhara, two major rivers of southern Orissa;

(b) if so, the reasons of the pollution of the water of these two rivers; and

(c) the remedial measures taken to control pollution in these rivers?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) Yes, Sir.

The Rushikulya river is polluted due to discharge of effluent from M/s. Jayshree Chemical Ltd. at its estuarine end. River Vansadhara does not receive any major industrial effluent but domestic effluent from small townships like Gunupur Gudari and Kasinagar are discharged into it. Similarly domestic effluent from purusotampur and Ganjam are also discharged into River Rushikulya.

(c) The Orissa State Pollution Central Board had earlier filed a case against M/s. Jayshree Chemicals Ltd., as the unit was not meeting the prescribed effluent standards. Consequently, as directed by the Orissa State Pollution Control Board, the unit has installed appropriate pollution control measures, including recycling of mercury bearing wastes.

Pharmacy Colleges State-wise

4302. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of recognised pharmacy colleges in the country, State-wise;

(b) whether such colleges demand a substantial amount as donations;

(c) whether such colleges provide proper academic and hostel facilities to the students; and

(d) if not, the steps taken by the Government to ensure the availability of basic educational and other facilities in these colleges?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) A Statement on the number of pharmacy colleges/university Departments recognised by the All India Council for Technical Education is given below.

(b) Most of these Institutions are established/aided by the State Governments and Union Territory Administrations and charge only nominal

fees. A few institutions set up on no-grant/self-financing basis are charging higher fees approved by the State Governments, which have also passed legislation to ban the charge of any capitation fees.

(c) and (d) All India Council for Technical Education's approval for the recognition of the colleges/institutions is subject to providing proper academic and hostel facilities to the students by the Institutions. Compliance in this regard is ensured by the visits of the Expert Committees to these Institutions. All India Council for Technical Education is empowered to withdraw the recognition, if any deficiencies pointed out by the Expert Committees are not improved upon.

STATEMENT

*Number of Pharmacy Colleges/
University Departments Recognised
by All India Council for Technical
Education (State-wise)*

<i>State/U.T.</i>	<i>Number of Institutions</i>
1 Andhra Pradesh	1
2 Assam	1
3 Bihar	3
4 Chandigarh	1
5 Delhi	2
6 Goa	1
7 Gujarat	4
8 Rajasthan	1
9 Karnataka	1
10 Madhya Pradesh	2
11 Maharashtra	10
12 Uttar Pradesh	1
13 West Bengal	1
Total	29

[*Translation*]

**Filling up of Bond for admission to
Impart Nursing and Training in
Hospital**

4303. SHRI RAM PRASAD SINGH: Will the Minister of HEALTH

AND FAMILY WELFARE be pleased to state:

(a) whether a bond for working in the same hospital for two years has to be furnished by the candidates at the time of admission into the hospitals of Delhi Administration for getting nursing training;

(b) if so, whether the staff nurses of 1990 batch of Loknayak Jaiprakash Narayan Hospital Nursing School have not yet been provided employment despite the fact that there are vacancies in the hospital; and

(c) if so, the reasons for not providing them employment?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARA DEVI SIDDHARTHA): (a) to (c) Each candidate admitted to the School of Nursing executes a bond to serve any of the hospitals under Delhi Administration for a period of one year as may be required by the Delhi Administration.

As per Rules, every vacancy is required to be notified to the employment exchange. The trainees passing out from the School of Nursing, LNJP Hospital, are required to get themselves registered with the employment exchange and their candidature for appointment as Staff Nurse is considered if their names are sponsored by the employment exchange.

The furnishing of the bond does not give them any right to be appointed as staff nurse under Delhi Administration after passing their course.

[*English*]

**Opening of Kendriya Vidyalaya at
Riva**

4304. SHRI BHEEM SINGH PATEL: Will the Minister of HUMAN